



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO. 060/00045/2021 IN  
ORIGINAL APPLICATION NO. 060/00476/2020**

**DATED THIS THE 1<sup>st</sup> DAY OF SEPTEMBER, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Pooran Chand aged about 47 years s/o Sh. Vasudev, MCM/D Group-III, in the office of S.S.E/A.C./ASR, D.R.M Ferozepur Division, Northern Railway, Ferozepur Pin Code:- 152001

....Petitioner

(By Advocate Sh. G.L. Bajaj – through video conference)

Vs.

1. Ashutosh Gangal, General Manager, Union of India, Northern Railways, Baroda House, New Delhi. Pin Code:- 110001. Email I.D:- [cpro@nr.railnet.gov.in](mailto:cpro@nr.railnet.gov.in)
2. Rajesh Aggarwal, Divisional Railway Manager, Northern Railways Ferozepur Division, Ferozepur. Pin Code:- 152001.
3. Balbir Singh, Additional Divisional Railway Manager, Northern Railways Ferozepur Division, Ferozepur. Pin Code:- 152001.
4. Abhishek Thakur, Senior Divisional Personnel Officer, Northern Railways, Ferozepur Division, Ferozepur. Pin Code:- 152001.



5. Vipin Dhamanda, Sr. Divisional Electrical Engineer, Northern Railways Ferozepur Division, Ferozepur. Pin Code:- 152001.
6. Viraj Singh, Senior Divisional Finance Manager, Northern Railways Ferozepur Division, Ferozepur. Pin Code:- 152001. (Email I.D. of respondents no. 2 to 6 : [drm@fzr.railnet.gov.in](mailto:drm@fzr.railnet.gov.in))

.....Respondents

(By Advocate Sh. Yogesh Putney – through video conference)

### **O R D E R (ORAL)**

#### **PER: SURESH KUMAR MONGA, MEMBER (J)**

1. The Original Application was disposed of vide an order dated 27.07.2020 with the observations that if the applicants file detailed representations individually indicating the details of period of over time, then the respondents will consider those representations in accordance with law within a period of 3 months thereafter.
2. Alleging wilful disobedience of the said order, the petitioner herein has filed the present Contempt Petition.
3. The respondents, by way of filing their reply, have stated that as per the directions issued by this Tribunal, the applicants were required to make their representations individually indicating the details of the period of over time, but no such individual representation was received from the applicants. However, a sum of Rs. 1,84,37,962/- has already been released in the month of April, 2021 towards the over time allowances for the period of 2017 and 2018.
4. In view of the above, we are unable to hold the respondents guilty for wilful disobedience of the order dated 27.07.2020 passed by this



Tribunal in O.A. No. 060/00476/2020.

5. The Contempt Petition is disposed of as having been rendered infructuous.
6. Rule of the court is discharged.
7. However, the petitioner shall be at liberty to file a fresh Original Application if he still remains dissatisfied with the amount released in his favour towards over time allowance.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

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